

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101
CP(IB) No. 11/Chd/HP/2023

IN THE MATTER OF:

Tushar Sharma PG, Magma Autolinks Pvt. Ltd.

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 25.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For RP : Mr. AS Likhari, Advocate

For the SBI : Mr. Pulkit Goyal, Advocate

ORDER

Affidavit of service has not been filed. The report is stated to have been filed by the RP under Section 99 of the Code but the same is neither available on DMS nor the physical copy is put up before us. Ld. Counsel for the RP is directed to check the same with the registry and the registry is directed to put the same before us on the next date of hearing and if the report is not filed, let the same be filed during the course of day with a copy in advance to the counsel opposite. Ld. Counsel for creditor SBI is directed to file objections, if any, within next one week after receiving the copy of the report with a copy in advance to the counsel opposite. Let the matter be listed on 13.06.2024.

-Sd/-

(L. N. GUPTA)
MEMBER (T)

Pooja

-Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)